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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010405762026

+ **W.P.(C) 12576/2026 & CM. APPL. 58308/2026**

PARUL SHEORAN & ORS.

.....Petitioners

Through: Mr. Saaket Jain Ms. Shivangi Anand
Mr. Ankur Singhal Mr. Sarthak Kumar Meena,
Advs.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Akhand Pratap Singh Chauhan
SPC with Mr. Rahul Kumar Sharma Govt Pleader
for UOI

Mr. Sanjay Khanna Ms. Pragya Bhushan Mr.
Naman Dwivedi Mr. Saurabh Pandey Ms. Jaya
Choudhary Ms. Meemansa Dixit, Advs. for NTA

CORAM:

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

% **31.08.2026**

CM APPL. 58309/2026

Exemption granted, subject to all just exceptions.

The application is disposed of.

W.P.(C) 12576/2026

1. This is a writ petition filed under Article 226 of the Constitution of India seeking the following prayers:-

“A. Issue an appropriate writ, order or direction, including a



Writ of Certiorari, quashing and setting aside the Public Notice dated 16.08.2026 issued by Respondent No. 1/National Testing Agency (“NTA”), whereby re-conduct of the UGC-NET June 2026 examination for English has been directed;

B. issue an appropriate writ, order or direction declaring that the decision of the Respondents to re-conduct the aforesaid examinations, without disclosing the material forming the basis thereof and without following the procedure prescribed under the UGC-NET June 2026 Information Bulletin, is arbitrary, unreasonable, procedurally unfair and violative of Article 14 of the Constitution of India;

C. Direct the Respondents to declare/process the results of the examinations already conducted in English in accordance with the applicable procedure, after undertaking the prescribed answer-key challenge and expert-review process, including correction/revision of the answer key, deletion of defective questions and consequential re-evaluation, wherever warranted;

D. Direct the Respondents, in the event this Hon’ble Court permits or upholds the re-conduct of the examination, to refund the examination fee already paid by the Petitioners for the original examination, without prejudice to their right to appear in the re-conducted examination without payment of any additional examination fee, particularly in view of the treatment adopted by NTA in the NEET (UG)-2026 re-examination. ...”



2. For the reasons stated in the petition, issue notice.
3. Mr. Chauhan, learned SPC, and Mr. Khanna, learned standing counsel, accept notice on behalf of the respondent Nos. 1 and 3, respectively. They seek and are granted time to file a reply before the next date of hearing.
4. Issue notice to the respondent No. 2 through all modes including electronic on the petitioner taking steps within 1 week from today, returnable on 06.10.2026.
5. The respondents are also directed to take a decision regarding refund of the examination fee of the concerned examination.

AUGUST 31, 2026/AS

JASMEET SINGH, J